©
കേരള സർക്കാർ
Government of Kerala
2020

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

വാല്യം 9 Vol. IX	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2020 ഫെബ്രുവരി 25 25th February 2020 1195 കുംഭം 12 12th Kumbham 1195 1941 ഫാൽഗുനം 6 6th Phalguna 1941	നമ്പർ No.	8

PART I

Notifications and Orders issued by the Government

General Administration Department

General Administration (AIS-C)

NOTIFICATIONS

(1)

No. AIS-C2/504/2019-GAD.

Thiruvananthapuram, 14th January 2020.

The Hon'ble Mrs. Justice Annie John, Judge (Now Retd.), High Court of Kerala is granted leave on full allowances on the following dates under Section 5 (2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 202/2020/GAD dated 14-1-2020.

Period of Leave	*Relinquished Charge & Proceeded on Leave*	*Rejoined Duty*
22-10-2019 & 23-10-2019 (2 days)	18-10-2019 AN	24-10-2019 FN [availing 19-10-2019 (Saturday-non-sitting day), 20-10-2019 (Sunday-Holiday) and 21-10-2019 (Monday-Bye-Election Holiday)]
31-10-2019 to 4-11-2019 (5 days)	30-10-2019 AN	5-11-2019 FN

(2)

No. AIS-C2/506/2019-GAD.

Thiruvananthapuram, 14th January 2020.

The Hon'ble Mr. Justice B.Sudheendra Kumar, Judge, High Court of Kerala is granted leave on full allowances on the following dates under Section 5 (2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954, as per Notification issued under G. O. (Rt.) No. 201/2020/GAD dated 14-1-2020.

Period of Leave	*Relinquished Charge & Proceeded on Leave*	*Rejoined Duty*
16-10-2019	15-10-2019 AN	17-10-2019 FN
4-11-2019 & 5-11-2019 (2 days)	1-11-2019 AN	6-11-2019 FN [availing 2-11-2019 (Saturday-non-sitting day) and 3-11-2019 (Sunday-Holiday)]

(3)

No. AIS-C2/518/2019-GAD.

Thiruvananthapuram, 14th January 2020.

The Hon'ble Mr. Justice B.Sudheendra Kumar, Judge, High Court of Kerala is granted leave on full allowances for the following period under Section 5 (2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954, as per Notification issued under G. O. (Rt.) No. 200/2020/GAD dated 14-1-2020.

Period of Leave	*Relinquished Charge & Proceeded on Leave*	*Rejoined Duty*
21-11-2019 & 22-11-2019 (2 days)	20-11-2019 AN	25-11-2019 FN [availing 23-11-2019 (Saturday-non-sitting day) and 24-11-2019 (Sunday-Holiday)]

(4)

No. AIS-C2/519/2019-GAD.

Thiruvananthapuram, 14th January 2020.

The Hon'ble Mr. Justice S. V. Bhatti, Judge, High Court of Kerala who has been granted leave on full allowances on 25-11-2019 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 rejoined duty on the forenoon of 26-11-2019 availing 23-11-2019 (Saturday, non-sitting day) and 24-11-2019 (Sunday-Holiday), as per Notification issued under G. O. (Rt.) No. 199/2020/GAD dated 14-1-2020.

By order of the Governor,

Rajesh Kumar, M.,
Joint Secretary to Government.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

നമ്പർ 13380/എച്ച്2/2019/നിയമം.

തിരുവനന്തപുരം, 2020 ജനുവരി 3.

എറണാകുളം ജില്ലയിൽ അഡ്വക്കേറ്റ് നോട്ടറിമാരായി പ്രവർത്തിരുന്ന ശ്രീ. ആന്റണി തച്ചിൽ, ചെണ്ടമംഗലം ജംങ്ഷൻ, നോർത്ത് പരവൂർ, എറണാകുളം-683 513 (രജി. നമ്പർ 85/97/EKM), ശ്രീ. ലാൽ ജോർജ്ജ്, കിഴക്കേകൂട്ടു ഹൗസ്, 5th Avenue, കെ. കെ. റോഡ്, കലൂർ, കൊച്ചി-17 (രജിസ്റ്റർ നമ്പർ 53/97/EKM) എന്നിവരുടെ സർട്ടിഫിക്കറ്റ് ഓഫ് പ്രാക്ടീസ് യഥാസമയം പുതുക്കിയിട്ടില്ലാത്തതിനാലും ശ്രീ പി. ജയശങ്കർ, ബദരി ഹൗസ്, ആലപ്പാട്ട് റോഡ്, രവിപുരം, കൊച്ചി-16 (രജിസ്റ്റർ നമ്പർ 69/97/EKM) മരണപ്പെട്ടതിനാലും, 1952-ലെ നോട്ടറീസ് ആക്ടിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) സെക്ഷൻ 10 (a) പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ടി നോട്ടറിമാരുടെ പേര് നോട്ടറീസ് രജിസ്റ്ററിൽനിന്നും നീക്കം ചെയ്യുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

അരവിന്ദ ബാബു, പി. കെ.,
നിയമ സെക്രട്ടറി.